

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515

IB-104/PB/2018

IA (Plan)/06/2024, IA/4928/2023, IA/5759/2023, IA/6369/2023,
IA/1207/2024, IA/1518/2024

IN THE MATTER OF:

Shri Tek Chand

.....Applicant

Vs.

Premia Projects Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 25.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Pulkit Deora, Mr. Harsh Gurbani, Advs. in
IA/4928/2023, IA/5759/2023 & IA/1207/2024
Mr. Javed Khan, Adv. in IA/1518/2024

For the Respondent :

For the RP : Mr. Jitendra Arora, RP with Mr. P. Nagesh, Sr. Adv.
with Mr. Gautam Singhal, Mr. Rajat Chaudhary,
Ms. Aastha Vishnoi, Ms. Khyati, Ms. Mansi Ahuja,
Mr. Chandramohan, Ms. Aparna Dubey, Advs.

For the AR : Mr. Palash S. Singhai, Mr. Harshal Sareen, Advs.

ORDER

Due to paucity of time, the matter is listed on **20.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)